

(a) G.O.Ms No. 615 published in Andhra Pradesh Gazette dated the 27th July, 1972 making certain amendment to the Andhra Pradesh Public Service Commission Regulations.

(b) G.O.Ms. No. 322 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendment to the Andhra Pradesh Public Service Commission Regulations, 1963.

(ii) An explanatory memorandum (Hindi and English versions) explaining the reasons for the issue of above Notifications and for not laying on the Table Hindi versions thereof.

[Placed in Library see No. LT-4629/73]

(2) (i) A copy of Notification No. G.O.Ms. 362 published in Andhra Pradesh Gazette dated the 7th September, 1972 making certain amendment to the Andhra Pradesh Civil Service (Disciplinary Proceedings Tribunal) Rules, 1961, under sub-section. (2) of section 10 of the Andhra Pradesh Civil Service (Disciplinary Proceedings Tribunal) Act, 1960 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.

(ii) An explanatory memorandum (Hindi and English versions) explaining the reasons for the issue of above Notification and for not laying on the Table Hindi version thereof.

[Placed in Library see No. LT-4630/73.]

(3) A copy of the Arms (Amendment) Rules, 1973 (Hindi

and English versions) published in Notification No. G.S.R. 205 in Gazette of India dated the 3rd March, 1973, under sub-section (3) of section 44 of the Arms Act, 1959.

[Placed in Library see No. LT-4631/73.]

ANNUAL REPORT OF HINDUSTAN TELEPRINTERS LTD. MADRAS, 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Hindustan Teleprinters Limited, Madras, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[Placed in Library see No. LT-4632/73.]

MR. SPEAKER: Shri Uma Shankar Dikshit.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On which item, Sir? There is nothing in the agenda in his name.

MR. SPEAKER: It has been added.

SHRI JYOTIRMOY BOSU: It has not been circulated to us.

PROCLAMATION AND ORDER IN RELATION TO THE STATE OF MAINPUR AND GOVERNOR'S REPORT TO THE PRESIDENT

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): I beg to lay on the Table—

(1) A copy of the Proclamation dated the 28th March, 1973 issued by the President under clause (1) of article 356 of the Constitution in relation

to the State of Manipur, published in Notification No. G.S.R. 181(E) in Gazette of India dated the 28th March, 1973, under article 356(3) of the Constitution.

- (2) A copy of the Order dated the 28th March, 1973 made by the President in pursuance of sub-clause (i) (c) of the above proclamation, published in Notification No. G.S.R. 182(E) in Gazette of India dated the 28th March, 1973.
- (3) A copy of the Report dated the 27th March, 1973 of the Governor of Manipur to the President.

[Placed in Library. See No. LT-4633/73.]

I am laying the English versions. The Hindi versions are under preparation and will be laid later.

13.20 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 20th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Busi-

ness in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 21st March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS TWENTY-FIFTH REPORT

SHRI BIREN ENGTI (diphu): Sir, I beg to present the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE SEVENTY-FIFTH REPORT

SHRI SEZHIYAN (kumbakonam): Sir, I beg to present the Seventy-fifth Report of the Public Accounts Committee on Reports of the Comptroller and Auditor General of India (Civil) for the years 1969-70 and 1970-71 relating to the Ministries of Industrial Development and Internal Trade (Department of Industrial Development), Health and Family Planning and Works and Housing (DDA).

13.24 hrs.

RE. DEVELOPMENTS IN MANIPUR

SHRI JYOTIRMOY BOSU (D:amr-Harbour): Now I have heard that the Governor was advised by the Chief Minister to dissolve the Assembly. But this advice was given when his government had become a minority Government. This was done in the interests of the ruling party. Now an alarming news has come out in today's *Indian Express* which says that the Education Minister of Manipur, Shri Yajma Singh alleged that the Central Reserve Police was involved in the State politics. According to the